

SUPREME COURT OF INDIA

Commissioner of Income-tax

Vs.

Autokast Ltd.

(Doraiswamy Rajuu Raju, Ruma Pal and S.P. Bharucha JJ.)

21.11.2000

ORDER

The Text below is only a summarized version of the order pronounced

Whether interest income is assessable in hands of assessee. Apex court held that interest income is assessable in hands of assessee.